

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2618
ANSWERED ON:28.08.2012
FEROZSHAH KOTLA STADIUM
Azad Shri Kirti (Jha)

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi and District Cricket Association (DDCA) has leased out some boxes in Ferozshah Kotla Stadium to some corporate houses without holding valid lease for the land;
- (b) if so, the details thereof and the reasons therefore indicating the name of land owning agency of the said stadium along with the terms and the conditions of the lease and the time till which it is valid;
- (c) whether the DDCA permitted to carry out any construction in the said stadium without the relevant approval and the building plan;
- (d) if so, the details thereof and if not, the conditions in this regard contained in the lease agreement along with the details of the property tax paid to the Municipal Corporation of Delhi (MCD)/Union Government and the amount spent on renovation/ construction of the said stadium during the last three years;
- (e) whether the MCD has withheld clearance to the stadium and has advised the concerned authorities to obtain clearances from the concerned agencies for fire, structural stability, electricity clearance etc.; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a) : No such information is available in this office. In case, breaches of lease conditions come to the notice, action as per terms of lease/allotment will be taken.
- (b) : Land & Development Office, under the Ministry of Urban Development is the land owning agency of the land on which the said Stadium is located. The lease has been extended from time to time and the last extension was granted for a period of 33 years with effect from 01.04.2002 as per the terms and conditions mentioned in the allotment letter dated 10.07.2002 (copy enclosed).
- (c) & (d) : As per terms and conditions of the allotment letter, the DDCA is required to construct the building in conformity with the architectural surroundings of the area. DDCA would also seek the approval of local bodies/DUAC etc. from environmental and aesthetic point of view. No details regarding property tax paid to MCD and the amount spent on renovation/construction of the said stadium during the last three years is available in this office. The local civic agency is concerned with the issue of property tax.
- (e) & (f): No such information is available in this office.